

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 95/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 for dispute arising out of the Power Purchase Agreement dated 26.7.2016 between the Petitioner i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Ltd.

Date of hearing : 9.5.2017

Coram : ShriGireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Welspun Energy Private Limited (WEPL).

Respondent : Solar Energy Corporation of India (SECI).

Parties present : ShriVikas Singh, Senior Advocate, WEPL
ShriHemantSahai, Advocate, WEPL
Shri Kush Saggi, Advocate, WEPL
ShriKanika Kumar, Advocate, WEPL
ShriRajeevan, WEPL

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed for *inter alia* restraining the respondent from terminating the PPA.

2. Learned senior counsel for the petitioner submitted that the petitioner is apprehensive that SECI may terminate the PPA and requested that during the pendency of the present petition, the PPA be protected and SECI be restrained from terminating the PPA as the petitioner has already incurred and contractually committed substantial amounts on the project on irreversible basis and will suffer irreparable loss if the PPA is terminated.

3. After hearing the learned senior counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if already not served. The respondent is directed to file its reply by 20.5.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 25.5.2017.

The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed the respondent not to take any coercive measure till the next date of hearing.

5. The petition shall be listed for hearing on 15.6.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**